

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:146
ANSWERED ON:19.11.2009
TEXTILE WORKERS REHABILITATION FUND SCHEME
Natarajan Shri P.R.

Will the Minister of TEXTILES be pleased to state:

- (a) whether the existing Textile Workers Rehabilitation Fund Scheme is effective;
- (b) if not, the reasons therefor;
- (c) whether the Government is taking any step to make it effective;
- (d) if so, the details thereof;
- (e) whether there is any proposal to relax the hard conditions fixed for identifying workers under this scheme; and;
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TEXTILES(SMT. PANABAACA LAKSHMI)

(a) & (b): Yes, Madam. The present Textile Workers Rehabilitation Fund Scheme is effective. Since inception of the Scheme, a total relief of Rs. 265.07 crore has been paid to 103755 eligible workers of 72 eligible mills (upto 31.10.2009).

(c) & (d): The Government has taken the following steps to make the Scheme more effective: -

(i) State Governments have constantly been requested to assess and declare the Non-SSI private textile mills as closed under Section 25 (O) of Industrial disputes Act, 1947, wherever eligible, so that benefits under the Scheme be provided to the eligible workers of such closed units.

(ii) State Governments have been constantly requested to expedite the identification of the eligible workers of the eligible closed private textile mills.

(iii) General Redressal Meeting have been conducting with workers trade union, State Governments and all other relevant organizations to spread awareness of the Scheme and for speedy disbursement of the relief under the Scheme.

(e): No, Madam.

(f): Does not arise.